

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF RAM HARI CARS PRIVATE
LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAM HARI CARS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.01.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC – Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50100HP2013PTC000317
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Rani Ki Bain P.O. Gutkar, Mandi, Himachal Pradesh- 175021
6.	Date of closure of insolvency resolution process	28.08.2026
7.	Liquidation commencement date of corporate debtor	28.08.2026 (Order received on 09.09.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Alka Girdhar (IBBI/IPA-001/IP-P-02920/2024-2025/14506)
9.	Address and e-mail of the liquidator, as registered with the Board	414/24 Jagdish Colony, Rohtak, Haryana- 124001 Email: alkagirdhar24@gmail.com
10.	Address and e-mail to be used for correspondence with liquidator.	109, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi- 110001 Email: ipramhari@gmail.com
11.	Last date of submission of claims	23.09.2026

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Liquidation Process of M/s RAM HARI CARS PRIVATE LIMITED on 28.08.2026.

The creditors of M/s RAM HARI CARS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23.09.2026 to the Liquidator at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 liquidation process.]

Sd/-
Alka Girdhar
Liquidator – Ram Hari Cars Private Limited
IBBI/IPA-001/IP-P-02920/2024-2025/14506
AFA Valid till 30.06.2027

Date: 12.09.2026
Place: Chandigarh

CORRIGENDUM TO PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAM HARI CARS PRIVATE LIMITED (UNDER LIQUIDATION)

Reference is drawn to the Public Announcement in Form B published on **12th September 2026** in Financial Express and Jansatta pursuant to the order passed by the Hon'ble National Company Law Tribunal, Chandigarh Bench, directing commencement of liquidation of **Ram Hari Cars Private Limited** under Section 33 of the Insolvency and Bankruptcy Code, 2016.

In the said Public Announcement dated **12.09.2026**, under **Item No. 10 – Address and e-mail to be used for correspondence with liquidator** was mentioned as ipramhari@gmail.com.

The **correct email address** to be used for correspondence with the Liquidator and for submission of claims shall be read as liq.ramharicars@gmail.com

Accordingly, all creditors/stakeholders who have not submitted their claims are requested to submit their claims, if any, **on or before 23.09.2026** at the following email address:

Email: liq.ramharicars@gmail.com

All other contents of the Public Announcement published on 12th September, 2026 shall remain unchanged.

Date: 16.09.2026
Place: Chandigarh

Sd/-
Alka Girdhar
Liquidator – Ram Hari Cars Private Limited
IBBI Reg. No.: IBBI/IPA-001/IP-P-02920/2024-
2025/14506
AFA Valid till: 30.07.2027
Correspondence Address: 109, Surya Kiran
Building, 19, Kasturba Gandhi Marg, New Delhi –
110001
Email: liq.ramharicars@gmail.com

**PUNJAB & SIND BANK**
(A GOVT. OF INDIA UNDERTAKING)

BRANCH:
International Banking Division,
LUDHIANA

[Rule (8-1)] SYMBOLIC POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorised officer of the Punjab & Sind Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security interest (Enforcement) Rules, 2002 issued a demand notice(s) on the dates mentioned against account calling upon the respective Borrower(s) and Guarantor(s) to repay the amount as mentioned against account within 60 days from the date of notice / date of receipt of the said notice.

The borrower, mortgagor and guarantors having failed to repay the amount, notice hereby given to the Borrower's and the public in general that the undersigned has taken possession of the Security described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 of the said rules

The borrower, mortgagor and guarantors in particular and the public in general are hereby cautioned not to deal with the Property and any dealing with the property(ies) will be subject to the charge of the Punjab & Sind Bank, for the amounts, other charges, costs and interest thereon against calling account.

The borrower, mortgagor and guarantors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of Borrower(s) and Guarantor(s)	Description of the Immovable Properties	Date of Demand Notice	Date of Possession	Amount Outstanding
Borrowers 1. Smt. Ramanpreet Kaur wife of Sh. Amandeep Singh (Borrower), H. No. 5256/6-H, Wadia Village Gill No 2, Street No.20, Near Harkrishan Public School, Daba Road, New Shimlapuri, Ludhiana-1410032. 2. Sh.Amandeep Singh son of Sh.Jasvir Singh (Co-borrower), H. No. 5256/6-H, Wadia Village Gill No 2, Street No.20, Near Harkrishan Public School, Daba Road, New Shimlapuri, Ludhiana-141003	All that part and parcel of the property consisting of Property No 5256/6-H, measuring 140 sq. yards, comprised in khasra no.680/1, khewat/khatauni no. 2622/ 3352, as per jamabandi for the year 2010-11, situated at Village Gill No.2, Abadi Gali No 20, Shimlapuri, Near harkrishan Public School, Hadbast No.263, Tehsil & Distt. Ludhiana, as per sale deed bearing wasika no.2018-19/103/17129 dated 27/02/2019, standing in the name of Smt. Ramanpreet Kaur wife of Sh. Amandeep Singh.	30.06.2026	15.09.2026	Rs. 30,23,467.57

DATE: 15-09-2026**PLACE: LUDHIANA****AUTHORISED OFFICER**

**VASTU HOUSING FINANCE CORPORATION LTD**

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Mr/Mrs. Rajesh Kumar Kaushik (Borrower), Mr/Mrs. MR Yogesh Sharma (Co Borrower), Mr/Mrs. MRS Nirmla Devi (Co Borrower) LP0000000105411	22-May-26 Rs.2065072/- as on 13-May-26	All that part and parcel of the Immovable property situated at, Property i.e. Property as per Sale Deed No.1152 dated 12.06.2000, land measuring 0 Kanal 07 Marlas i.e. 14/32th share of land measuring 01 Kanal 12 Marlas bearing Khasha No.98/1(01-12) situated at Bhiwani,Haryana-127021 Boundaries as follows:-North – Plot Of Suresnder South – Plot Of Santlal East – House Of Suresh West – Street	Physical Possession Taken on 14/09/2026

Date : 16.09.2026**Place : Bhiwani****Authorised officer**
Vastu Housing Finance Corporation Ltd

ASIRVAD MICRO FINANCE LTD

CIN U65923TN2007PLC064550
9th and 10th Floor, No 9, Club House Road, Anna Salai, Chennai 600 002. Tamil Nadu.
Tel:044-42124493

GOLD AUCTION NOTICE

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/10/2026 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Change in venue or date if any) will be displayed at the auction centre and on the company website. The details given below are in the order of Branch Name, Loan Number.

List of Pledges:-

PUNJAB, AMRITSAR, CHABHAL GL, 0329510700001199, 1221, 1226, 1231, 1234, 1456, 1463, 1464, 1469, 0329510730004264, 4265, MEHTA CHOWK GL, 0329440700001289, 1513, 0329440730001800, BHATINDA, TALWANDI SABO GL, 0329340700002945, 3520, 3535, 3540, 3569, 3574, 0329340730000820, 1520, 1521, 1522, 1534, FARIDKOT, JAITU GL, 0342790700001041, 0342790730000582, 0589, FEROZEPUR, ARNIWALA SHEIKH SUBHAN GL, 0340870700001472, 1473, 1490, 0340870730001131, FAZILKA GL, 0329380700001931, 2383, 0329380730000765, 1705, MANSA, BHIKHI GL, 0329490700002547, JHUNIR GL, 0341630700001565, 2002, 2010, 2014, 2020, 2026, 0341630730004128, 4552, 4557, MANSA GL, 0329350700002041, 2380, 2384, 2401, 2403, 2405, 2416, 0329350730000747, 0758, 0759, MOGA, BAGHA PURANA GL, 0330100700001279, 1280, 1282, 1503, MUKTSAR, DODA GL, 0342290700000784, 0833, 1156, 1162, 0342290730000745, 0758, 1650, 1658, MALOUT-GL, 0329080700001973, 2330, 2332, 2352, 2353, 2354, 2357, 0329080730001364, MUKTSAR GL, 0329370700001807, 1810, 2103, 2106, 0329370730000603, 1181, 1183, 1189, PATIALA, DEVIGARH GL, 0329810700001957, 2302, 2310, 0329810730003062, 3575, RUPNAGAR, CHUNNI KALAN GL, 0342270700000977, 0991, 1015, 1309, 1312, 1314, 0342270730003027, 3032, SANGRUR, CHEEMA GL, 0342500700001097, TAPA GL, 0329360700002563, 2940, 2943, 2946, 2953, 2954, 2959, 2972, 0329360730002229,

Persons wishing to participate in the above auction shall comply with the following:-

Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction.

Bidders should carry valid ID card/PAN card. For more details, please contact 9345954568

Authorised officer
Asirvad Micro Finance Ltd.

CORRIGENDUM TO PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE STAKEHOLDERS OF
RAM HARI CARS PRIVATE LIMITED (UNDER LIQUIDATION)

Reference is drawn to the Public Announcement in Form B published on 12th September 2026 in Financial Express and Jansatta pursuant to the order passed by the Hon'ble Company Law Tribunal, Chandigarh Bench, directing commencement of liquidation of Ram Hari Cars Private Limited under Section 33 of the Insolvency and Bankruptcy Code, 2016.

In the said Public Announcement dated 12.09.2026, under item No. 10 – Address and e-mail to be used for correspondence with liquidator was mentioned as **ipramhari@gmail.com**.

The correct email address to be used for correspondence with the Liquidator and for submission of claims shall be read as **liq.ramharicars@gmail.com**

Accordingly, all creditors/stakeholders who have not submitted their claims are requested to submit their claims, if any, on or before **23.09.2026 at the following email address:**
Email: liq.ramharicars@gmail.com

All other contents of the Public Announcement published on 12th September, 2026 shall remain unchanged.

Sd/-
Alka Girdhar
Liquidator – Ram Hari Cars Private Limited
IBBI Reg. No.: IBBI/IPA-001/IP-P/02920/2024-2025/14506
AFA Valid till: 30.07.2027
Correspondence Address: 109, Surya Kiran Building,
19, Kasturba Gandhi Marg, New Delhi – 110001
Email: liq.ramharicars@gmail.com

Date: 16.09.2026
Place: Chandigarh

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**YES BANK**

Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai – 400055 India.
Yes Bank Ltd., B-XX/2427/928 GF-FF Gobind Nagar Main Ferozepur Road, Ludhiana Email: communications@yesbank.in.
Website: www.yesbank.in CIN: L65190MH2003PLC143249

[Rule – 8(1)] POSSESSION NOTICE

Loan Account No.: AFH002301696912 & 000106040000298966

Whereas, The undersigned being the Authorized Officer of YES BANK Limited under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated **24th-Oct-2025** calling upon **(1) Jagmeet Singh Grewal (Borrower & Mortgagor)**/S/o **Jasvir Singh Having Address at:** Gali No. 3, Satlu Nagar,Sidewadeep Road, Near Kamal Dairy Jagraon Tehsil & district Ludhiana-142026 Also, At: Jagmeet Singh Grewal, R/o Sidhwan Bet Road, Jagraon-142033. Also, At: Jagmeet Singh Grewal/R/o VPO Madarpura, Opp. Primary School Jagraon Tehsil & district, Ludhiana-142033. (2) **Balbir Kaur (Co-Borrower)** W/o **Jasvir Singh Having Address at:** Madarpura, Near Kamal Dairy, Jagraon Tehsil & District Ludhiana-142033. to repay **Rs. 12,99,380.67/- (Rupees Twelve Lakh Ninety-Nine Thousand Three Hundred Eighty and Sixty-Seven Paise Only)** as on **09.10.2025** together with further interest and other charges thereon with effect from **11-09-2026**, within 60 days from the date of receipt of the said notice. The Borrower and Guarantors having failed to repay the full amount, notice is hereby given to the Borrower. Guarantors and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the **11-09-2026**.

The Borrower and Guarantors and the public in general is hereby cautioned not to deal with the said property and any dealings with the said properties will be subject to the charge of YES BANK Limited for balance outstanding amount of **Rs. 12,99,380.67/- (Rupees Twelve Lakh Ninety-Nine Thousand Three Hundred Eighty and Sixty-Seven Paise Only)** as on **09.10.2025** respectively and interest and costs thereon. The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Description of the Mortgaged Property	Bounded as Under	Mortgagor
*All that piece and parcel of the immovable property bearing of all that piece and parcel of the Land 0 Kanal 13 Marla, Land 3 Kanal 16 Marla out of 13/76 Share Account No. 227/230 Mushti No. 28 Fort No. 16/1(3-16) Jamabandi Year 2016-2017, Village badwalwa, Tehsil jagraon, district ludhiana owned by Jagmeet Singh S/o Jasvir Singh	East: 90 feet, Temple, West:90 feet -0 inches, Vacant plot, North: 40 feet-4 inches, darshan, South: 40 feet-1 inches,road.	Jagmeet Singh S/o Jasvir Singh

Date : 16.09.2026 Place : Jagraon**(Authorized Officer) Yes Bank Limited**

OFFICE OF THE RECOVERY OFFICER -I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)
2nd Floor, SCO 33-34-35, Sector 17-A, Chandigarh

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

RC/256/2025

PUNJAB & SIND BANK V/S MANJOT SINGH

(CD 1) Manjot Singh S/o Tejinder Singh R/o House No. 39, Gali No. 1, New Mohindra Colony, Near Pawan Nagar, Batala Road, Amritsar, Punjab.

(CD 2) Gurcharan Kaur W/o Tejinder Singh, R/o House No. 39, Gali No. 1, New Mohindra Colony, Near Pawan Nagar, Batala Road Amritsar, Punjab - 160062.

(CD 3) Navjot Kumar S/o Ram Parkash R/o House No. 2949, Niwi Gali, Gurbax Nagar Amritsar Punjab -160062.

Also At: C/o Haweli Jamadaran, Guru Bazar.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1) in OA/397/2021** an amount of **Rs.30,25,918.36/- (Rs. Thirty Lakhs Twenty Five Thousand Nine Hundred Eighteen and Paise Thirty Six only)** along with pendente lite and future interest @10% Compound Interest Monthly w.e.f. **07/12/2020** till realization and costs of **Rs.33005/- (Rs.Thirty Three Thousand Five only)** has been due against you (Jointly and Severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **12/12/2026 at 10:30 AM.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the Certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date **11.09.2026**

RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)

Classifieds

PERSONAL

I, Sabharwal Priti w/o Amit Sabharwal r/o C-36, Top Floor, Kirti Nagar, New Delhi-110015 have changed my name as PRITI SABHARWAL.

0040878446-1

I, Kiran Devi w/o Shri Manoj Sah r/o WZ-48, Sharda Puri, Ramesh Nagar, New Delhi-110015 have changed my minor son's name from Krishna Kumar Sha to KRISHNA KUMAR SAH.

0040878441-1

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Bank of Baroda, H.no.285, Main Qutubgarh Road, Lادpur, New Delhi – 110081
Email: vjlادp@bankofbaroda.bank.in

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through **BANK OF BARODA**, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgement not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S No.	Name of Borrowers/Guarantors/ Date of NPA	Demand Notice Date Amount Outstanding	Hypothecated Assets:
1	Mr.NEHA W/O SANJAY 17/102 FIRST FLOOR, 17 BLOCK SUBHASH NAGAR PO TAGORE GARDEN DISTT WEST DELHI 110027	Demand Notice Dated 06.08.2026 Rs.18,57,569/- (Rupees Eighteen Lacs Fifty Seven thousand Five hundred Sixty Nine only) unapplied interest of Rs 11,432.58 unserviced interest of Rs 32397.27 and Overdue Amount Rs. 76011.42/	Hypothecation of vehicle as detailed below Regn No DL11CF4905 Date : 15-07-2025 CRETA 105 CRDI AT EX(O) CHASSIS MALPA813MSM188802 ENGINE D4FASMS30802
	Loan Accounts have been Classified as a NPA on 09-07-2026		
2	Mr PAWAN KUMAR F9/83 SECTOR 15 ROHINI PO ROHINI SEC7 DISTT NORTH WEST DELHI 110085	Demand Notice Dated 06.08.2026 Rs 9,67,662/- (Rupees Nine Lakh Sixty Seven Six Hundred Sixty Two only) unapplied interest of Rs 45,439.57 unserviced interest of Rs 21309 and Overdue Amount Rs. 78661.43/	Hypothecation of vehicle as detailed below Regn No DL11CF4575 Date : 20-06-2025 I20 ASTA 1.2 L KAPPA MT CHASSIS MALB.J512LSM368348 ENGINE G4LFSV543755
	Loan Accounts have been Classified as a NPA on 10-02-2026		
3	Mr. RITIK MAKKAR S/O KAML MAKKAR H NO 12A THIRD FLOOR KH 27/22 NANGLOI CHANDER VIHAR NILOTHI EXTN DISTT WEST DELHI 110041	Demand Notice Dated 06.08.2026 Rs.9,83,107/- (Rupees Nine Lacs Eighty Three thousand One Hundred Seven only) unapplied interest of Rs 6148.53 unserviced interest of Rs 14,334.89 and Overdue Amount Rs. 39,665.47/	Hypothecation of vehicle as detailed below Regn No dl4cb6960 Date : 18-08-2025 CRETA 105 MPI IVT EX(O) CHASSIS MALPA812TSM217356 ENGINE G4FLSV158759
	Loan Accounts have been Classified as a NPA on 09-07-2026		

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Date: 15.09.2026, Place: New Delhi

Authorized Officer, Bank of Baroda

**SRM CONTRACTORS LIMITED**

CIN: L45400JK2006PLC002933
Regis. Office: Sector-3, Near BJP Head Office, Tikuna Nagar, Jammu -180012, Jammu & Kashmir, India
Contact Person: Anun Mathur, Company Secretary & Compliance Officer
Tel: +91 84918 77114 / 0191 2472729. Email id: cs@srmpcl.com. Website: www.srmpcl.com

NOTICE OF 18th AGM, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that the **18th Annual General Meeting ("AGM")** of the Members of the Company will be held on **Wednesday, the 30th September, 2026 at 1:00 p.m. IST** through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM.

In compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made there under and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 9/2023 dated September 25, 2023 and other applicable circulars dated September 09, 2024 and September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") and Circular SEBI/HO/CFD/CFD-PO-D-2/PICR/2023/161 dated October 7, 2023 (collectively referred to as "relevant circulars"), the Notice of the AGM and Annual Report including the Audited Financial Statements for the financial year 2025-26 have been sent in electronic mode to Members whose email id's are registered with the Company or the Depository Participant (s) as on **04th September, 2026**. The electronic dispatch of Annual Report to Members has been completed on **7th September, 2026**. The copy of the Annual Report is also available on the Company's website **www.srmpcl.com**, website of stock exchanges at **www.bseindia.com** and **www.nseindia.com** and on the website of National Securities Depository Limited (NSDL) (agency for providing the Remote e-Voting facility) i.e. **www.evoting.nsdl.com**

Instruction for Remote E-voting and E-voting during AGM

Pursuant to the provisions of Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at the AGM. Members holding shares either in physical form or dematerialised form, as on **Wednesday, 23rd September, 2026 (cut-off date)**, can cast their vote electronically through electronic voting system (remote e-voting) of National Securities Depository Limited (NSDL) (agency for providing the Remote e-Voting facility) at **www.evoting.nsdl.com**. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of the **18th AGM** will be transacted through voting by electronic means only.

The remote e-voting module shall be disabled by NSDL for voting thereafter. The Members, whose names appear in the Register of Members / Beneficial Owners as on the record date (**cut-off date**) i.e. **23-09-2026**, may cast their vote electronically. The voting right of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date, being **23-09-2026**. Once the vote on a resolution is cast by the member, the member cannot modify it subsequently. Any member, who has acquired shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and holding shares as on **23rd September, 2026** may obtain the login ID and password by sending request at **evoting@nsdl.com**. However, if a person is already registered with NSDL for remote e-voting then you may use your existing USER ID and Password, and cast your vote.

Members attending AGM who have not cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have voted through remote e-voting shall be eligible to attend the AGM; however, they shall not be eligible to vote at the meeting.

The procedure of electronic voting is available in the Notice of the AGM as well as in the email sent to the Members. Members may note that the Notice of the AGM is available at the Company's website **www.srmpcl.com**, on the website of NSDL (agency for providing the Remote e-Voting facility) at **www.evoting.nsdl.com** and on the stock exchange's website at **www.bseindia.com** and **www.nseindia.com**.

In case shares are held in physical mode please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to **cs@srmpcl.com**.

In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to **cs@srmpcl.com**.

Members holding shares in dematerialised mode who have not registered/updated their email address PAN and Bank account details with their Depository Participants, are requested to register / update their email address with the Depository Participants with whom they maintain their Demat accounts.

Alternatively shareholder/members may send a request to **evoting@nsdl.com** for procuring user id and password for e-voting by providing above mentioned documents.

In case of any queries, you may refer the Frequently Asked (FAQ's) for Shareholders and e-voting user manual for shareholders available at the download section of **www.evoting.nsdl.com** or call on 022-4586 7000 or send a request to National Securities Depository Limited (NSDL) at **evoting@nsdl.com**.

Mr. Dhiman Kumar Pandoh (Membership No. FCS 6934, Proprietor of M/s D.K. Pandoh & Associates, Practising Company Secretaries) has been appointed as the Scrutinizer for conducting the remote e-voting and the e-voting process at the AGM in a fair and transparent manner.

Pursuant to the provision of Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 read with Regulation 42 of the securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and the Share Transfer Books of the Company will remain closed from **Thursday, 24th September, 2026 to Wednesday, 30th September, 2026** (both days inclusive) for the purpose of the AGM. This intimation may be accessed at the Company's website at **www.srmpcl.com** and may also be accessed on the stock exchange's website at **www.bseindia.com** and **www.nseindia.com**.

For: SRM CONTRACTORS LIMITED

Sd/-
Puneet Pal Singh
Managing Director
DIN : 09740051

Place: Jammu
Date : 15-09-2026

CORRIGENDUM TO PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAM HARI CARS PRIVATE LIMITED (UNDER LIQUIDATION)

Reference is drawn to the Public Announcement in Form B published on **12th September 2026** in Financial Express and Jansatta pursuant to the order passed by the Hon'ble National Company Law Tribunal, Chandigarh Bench, directing commencement of liquidation of **Ram Hari Cars Private Limited** under Section 33 of the Insolvency and Bankruptcy Code, 2016.

In the said Public Announcement dated **12.09.2026**, under **Item No. 6 & 7 – date of closure of insolvency resolution process and liquidation commencement date** was mentioned as **28.08.2026**.

The **correct date of closure of Insolvency Resolution Process and Liquidation Commencement date** shall be read as **24.08.2026**.

All other contents of the Public Announcement published on 12th September, 2026 shall remain unchanged.

Date: 22.09.2026
Place: Chandigarh

Sd/-

Alka Girdhar

Liquidator – Ram Hari Cars Private Limited
IBBI Reg. No.: IBBI/IPA-001/IP-P-02920/2024-
2025/14506

AFA Valid till: 30.07.2027

Correspondence Address: 109, Surya Kiran
Building, 19, Kasturba Gandhi Marg, New Delhi –
110001

Email: liq.ramharicars@gmail.com

**CORRIGENDUM TO PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE STAKEHOLDERS OF
RAM HARI CARS PRIVATE LIMITED (UNDER LIQUIDATION)**

Reference is drawn to the Public Announcement in Form B published on 12th September 2026 in Financial Express and Jansatta pursuant to the order passed by the Hon'ble National Company Law Tribunal, Chandigarh Bench, directing commencement of liquidation of Ram Hari Cars Private Limited under Section 33 of the Insolvency and Bankruptcy Code, 2016. In the said Public Announcement dated 12.09.2026, under Item No. 6 & 7 – date of closure of Insolvency Resolution Process and Liquidation commencement date was mentioned as **28.08.2026**. The correct date of closure of Insolvency Resolution Process and Liquidation commencement date shall be read as **24.08.2026**. All other contents of the Public Announcement published on 12th September, 2026 shall remain unchanged.

Sd/-
Aika Girdhar
Liquidator – Ram Hari Cars Private Limited

IBBI Reg. No.: IBBI/IPA-001/IP-P-02920/2024-2025/14506
AFA Valid till: 30.07.2027

Correspondence Address: 109, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi – 110001,
Place: Chandigarh **Email:** liq.ramharicars@gmail.com

Form No. 22
[See Regulation-33 (2)]

By Regd. A/D, Dasti Filling which by Publication.

OFFICE OF THE RECOVERY OFFICER-III
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

**NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS &
BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE
INCOME TAX ACT, 1961.**

RC/315/2025 UNION BANK OF INDIA Date: 28-07-2026

Versus
SH.ANIL KUMAR

To

**(Cd 1) Sh.anil Kumar S/o Sh. Balwan R/o House No. 785, Barwasni,
Sonipat,haryana-**

**(Cd 2) Sh. Raj Kumar S/o Sh. Chander Bhan R/o House No. 228 B, Gali
No. 1, Vikash Nagar, Near Shiv Mandir, Sonipat ,haryana-0**

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in **OA/339/2023** an amount of **Rs 2571236.04 (Rupees Twenty Five Lakhs Seventy One Thousands Two Hundred Thirty Six And Paise Four Only)** along with pendente lite and future interest @ 7.65 % Compound Interest Monthly w.e.f. 12/01/2023 till realization and costs of Rs 28005 (Rupees Twenty Eight Thousands Five Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 01/10/2026 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay;

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date:
28/07/2026

Recovery Officer
Debts Recovery Tribunal Chandigarh (DRT 2)

MAHARASHTRA SCOOTERS LIMITED

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 30 January 2026, a special window has been opened for transfer and dematerialisation of Physical securities. The said special window shall remain open for a period of one year, i.e., from 5 February 2026 to 4 February 2027.

The said window is available for transfer and dematerialization of physical securities sold or purchased prior to 1 April 2019, including previously submitted transfer requests that were rejected, returned, or left unattended due to documentation or process deficiencies.

For further clarity with regard to applicability of this window, the investor may refer the below matrix:

Whether lodged for transfer before 1 April 2019	Original share certificate available	Eligible to lodge in the current window
No (it is fresh lodgement)	Yes	Yes
Yes (it was rejected/ returned earlier)		
Yes	No	No
No	No	No

Conditions/Restrictions for Transfer:

- The shares shall be credited only in dematerialised form;
- Such shares shall be under lock-in period of one (1) year from the date of registration of transfer; and
- During the lock-in period, such securities shall not be transferred, pledged, or have any lien marked.

Following cases will not be considered for processing in this special window:

- Disputes between transferor & transferee; and
- Securities that have been transferred to Investor Education and Protection Fund (IETF).

For further details, please reach out to Company's RTA at toll free no. 1800 - 309 - 4001 or email at enward.ris@kfintech.com or Company's email at investors@msls.co.in

CIN: L35912MH1975PLC018376

Regd. Office: 6th Floor, Bajaj Finserv House, Off Pune – Ahmednagar Road,
Viman Nagar, Pune – 411014

Tel: (020) 7157 6066 | **FAX:** (020) 7150 5792

Email ID: investors@msls.co.in | **Website:** www.mahascooters.com

FORM NO. INC-26
(Pursuant to Rule 35 of Companies
(Incorporation) Regulations, 2001)
Advertisement to be published in the
newspaper for change of registered office of
the company from one state to another

**Before the Regional Director
Northern Region Directorate II,
Ministry of Corporate Affairs,
AND**

**In the Matter of: MIS MATES VISA
CONSULTANCY PRIVATE LIMITED**
("Company") having its Registered Office at
GN3-209, N.P.C. (New Prem Colony), Karnal,
Haryana-132001, India,
(CIN U21001HR2022PTC103913)

.....Applicant

Notice is hereby given to the General Public that
the Company proposes to make application to
the Regional Director, Northern Region
Directorate II, under Section 13 of the Companies
Act, 2013 seeking confirmation of alteration of
Clause II of the Memorandum of Association of
the Company in terms of the special resolution
passed by the members of the Company at the
AGM held on **Saturday, 12th September, 2026** to
be held on the "State of Haryana" to the "State
of Gujarat".

Any person, whose interest is likely to be affected
by the proposed change of the Registered Office
of the Company may deliver either on the "MCA
21 portal (www.mca.gov.in)" by filing investor
complaint form or may be delivered or sent
by registered post of his/her objections supported
by an affidavit stating the nature of his/her interest
and grounds of opposition to the Regional
Director, Northern Region Directorate II at
3rd Floor, Panchsheel Bhawan, Plot No. 4-B,
Sector 27-B, Madhya Marg, Chandigarh,
160019 within fourteen days from the date of
publication of this notice with a copy to the
applicant company at its Registered Office at
the address mentioned below:

**GN3-209, N.P.C. (New Prem Colony), Karnal,
Haryana-132001, India**

For and on behalf of the Applicant
Mis Mates Visa Consultancy Private Limited

Sd/-
Kalpesh Hemantbhai Panchal
Place: Haryana Date: 10/05/25
Date: 21.09.2026 DIN: D0089215

सार्वजनिक सूचना

फॉर्म सं. URC-2

अधिनियम के अध्याय XXI) के भाग। के अंतर्गत पंजीकरण के संबंध में सूचना देने हेतु विभाजन (खण्डी अधिनियम, 2013 की धारा 374(हा) तथा कंपनी (पंजीकरण) के लिए प्राधिकृत।

निम्न, 2014 के नियम 4(1) के अनुसार है।

1. सूचना दी जाती है कि कंपनी अधिनियम, 2013 की धारा 366 की उप-धारा (2) के अनुसार है, इस सूचना को अद्यतन से पंद्रह दिनों के पश्चात् किन्तु तीस दिनों की अवधि समाप्त होने से पूर्व, संचितकर्ता के समक्ष यह आवेदन प्रस्तावित है कि SQUARE AND KEY INFRA LLP, LLPIN : ACY-9207, जो एक सीमित दायित्व भागीदारी (LLP) है, को कंपनी अधिनियम, 2013 के अध्याय XXI) के भाग। के अंतर्गत 'SQUARE AND KEY INFRA PRIVATE LIMITED' नाम से शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जाए।

2. प्रस्तावित कंपनी के मुख्य उद्देश्य निम्नलिखित हैं :

विद्युत, टेलिकॉम, डेवलपमेंट, प्रमोटर एवं इंजीनियरिंग के रूप में व्यवसाय करना तथा आवासीय, वाणिज्यिक, औद्योगिक एवं संस्थागत परियोजनाओं में निवेश, वित्त निष्पादन, विकास, पूर्णविकास, नवीनीकरण एवं असावधान्य संबंधी कार्य करना, जिसमें संबद्ध निर्माण, इंजीनियरिंग, परियोजना प्रबंधन एवं संबंधित सेवाएं शामिल हैं।

3. प्रस्तावित कंपनी के प्राचुर्य हानपन (Memorandum of Association) एवं अंतर्निहित (Articles of Association) की एक प्रति निम्न कार्यालय में मिलने हेतु उपलब्ध है: D-288, Sector 105, Noida, Gajra, Sector-39, Dadri, Gautam Buddha Nagar-201304, Uttar Pradesh, India.

4. सूचना दी जाती है कि इस आवेदन पर आपात रकने का कोई भी व्यक्ति अपनी आपात लिखित रूप में Registrar, Central Registration Centre (CRC), Indian Institute of Corporate Affairs (ILCA), Plot No-6, 7, 8, Sector-5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 को नए सूचना के प्रकाशन की तादृश से दृक्कील दिनों के भीतर ज्ञत सकता है तथा उसकी एक प्रति LLP को उसके पंजीकृत कार्यालय पर भेजे।

दिनांक : 19-09-2026

आवेदकों के नाम

1. Mr. Sujal Chauhan
2. Ms. Sejal Chauhan



HINDUJA HOUSING FINANCE

हिंदुजा हाउसिंग फाइनेंस लिमिटेड
कॉर्पोरेट कार्यालय - नंबर 46-469, दूसरी मंजिल, गुप्ता मार्ग, सायपेट,
 सेक्टर-4, 600015, मीनवाडी, भारत.

शाखा कार्यालय: एफएम, महाश्वेती मेट्रो टावर, सेक्टर-4,
 वीरवार गजियानगर-201010

CCM: Jasbir Vudhudi 8800363821 |

ACM: Sushant talwar 888267796

RLM: Arun Mohan Sharma 8800898999 |

CLM: Brajesh Gupta 8808189541

अवतल संपत्ति के मौलिक कच्चे काई सार्वजनिक सूचना

से.मं. 1. श्री सोरब कुमार ...उच्चारकर्ता
पता: सुरलित संपत्ति के विवरण से बताए गए संपत्ति के पते पर भी
पता: कहरा टोला, कहरा टोला, विहार, मेट्रो, सहदेवा, विहार, भारत – 852107
पता-2: खरारत नंबर-211, प्लॉट नंबर – 172, रेल विभाग को-ऑपरेटिव हाउसिंग सोसाइटी लिमिटेड,
 गंगा-सुंदरवाड़ा, खरारत गंगा-सुंदरवाड़ा-जोनी, जिला-सहदेवा, बूथी
LatNo-DULMR/DHSA/0000000189

गजियानगर के एडिशनल डिस्ट्रिक्ट मजिस्ट्रेट (ADM) द्वारा 22.11.2020 को जारी आदेश के तहत, इस सम्पत्ति काविका विवरण इस प्रकार है: "यह एक फ्रीहोल्ड आवासीय संपत्ति (पीसी) की तरह, आरएफएआर है, जिसका नंबर जंगम-ए 3 है और यह सुरत में मौजूद पर स्थित है। इसका साइज 280.08 वर्ग फीट (युनिट 27.69 वर्ग मीटर) है। यह प्लॉट प्लॉट नंबर-172 पर मंगू है (खरारत नंबर पर 211)। जो रेल विभाग को-ऑपरेटिव हाउसिंग सोसाइटी लिमिटेड, गंगा सुंदरवाड़ा, खरारत गंगा-सुंदरवाड़ा जिला महाश्वेती में अवस्थित है। इस प्रकार है: यूनिट सीओपी और फिर प्लॉट नंबर – 171; पीएमए: एएफए-3; उद्देश्य: इमारत प्लॉट; दक्षिण: एएफएए-3 और एएफए-3 और फिर 30 फीट की चौकी सड़क।" के मौलिक कच्चा 18.09.2020 को मेरसल हिंदुजा हाउसिंग फाइनेंस लिमिटेड ने ले लिया है।

शाखतक उधार लेने वालों और आम जनता को ध्यान दिलाने दी जाती है कि वे इस सम्पत्ति से जुड़ा कोई लेन-देन न करें, सम्पत्ति से जुड़ा कोई भी लेन-देन मेरसल हिंदुजा हाउसिंग फाइनेंस लिमिटेड के बचों (अधिकार / दावे) के अधीन होगा।

दिनांक: 23.09.2020, स्थान: गजियानगर

अधिकृत अधिकारी, मेरसल हिंदुजा हाउसिंग फाइनेंस लिमिटेड



एक्सिस बैंक लि०

कब्जे की नोटिस

रिटल एसेट्स सेंटर: प्रथम तल, जी-4/5 बी सी सेंटर-4, गोमती नगर विस्तार, लखनऊ- 226010
रजिस्टर्ड ऑफिस: (त्रिभुल), तृतीय तल, समराथेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद-380006

जबकि, अधोस्थासत्री, एक्सिस बैंक लि० के प्राधिकारी, न सिक्कोरिटाइजेशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्सियल एसेट्स एण्ड एम्प्लोयमेंट ऑफ सिक्कोरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्कोरिटी इंटरेस्ट (इंफोर्सेमेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अन्तर्गत प्रवृत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। उक्त वगैरह उधारकर्ता राशि का भुगतान करने में असफल रहे हैं, अतः उक्त वगैरह उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्वारा सूचित किया जाता है कि अधोस्थासत्री ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रवृत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वगैरह उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्वारा सावधान किया जाता है कि उक्त सम्पत्ति के साथ कोई सौदा न करें तथा उक्त सम्पत्ति के साथ किया जाने वाला कोई सौदा एक्सिस बैंक लि० के साथ उक्त नोटिस में वगैरह वार्षिक ब्याज, अनुशुशी ब्याज, धारा, प्रभार इत्यादि समेत से प्रभावी, मॉर्टेगज के विपरधीन होना। ऋणी/सह-नोटिस/बैंककर्ता एवं जमानतकर्ता का ब्याज सफरकी एक्ट की धारा 13(6) की ओर आकृष्ट किया जाता है कि तब समय सीमा में बचक सम्पत्ति को रीडीम (मोचन) कर सकते हैं।

खातेदार/गारन्टरों का नाम एवं पता	सुरक्षित सम्पत्ति का विवरण	मांग नोटिस के अनुसार बकाया राशि
		मांग सूचना की तिथि
		कब्जे की तिथि
1. श्री अमित कुमार श्रोती (ऋणी) पुत्र श्री वीरेश कुमार श्रोती, 2. श्रीमती निधि शर्मा (साह-ऋणी) पुत्री श्री अमित कुमार श्रोती दोनों का पता: 1. Mahno 7/8, लैबर शरीर, निकट मंदिर, हायरस-204101, पता: 2. मोहल्ला/ग्राम रमनपुर (बहार बुर्गी), परगना एवं तहसील एवं जिला हायरस-204101	व्यवसायिक/रिहायशी सम्पत्ति स्थित मोहल्ला/ग्राम रमनपुर (बहार बुर्गी), परगना एवं तहसील एवं जिला हायरस, परिया: 1034.74 वर्ग मीटर, सम्पत्ति श्रीमती निधि शर्मा एवं श्री अमित कुमार श्रोती के नाम, चौहदर:- रोड लैंड के अनुसार: पूर्व-अन्य भूमि, पश्चिम- खरीददार का लॉट, उत्तर- रोड 12 फीट चौड़ा, दक्षिण- ग्राम समाज की भूमि।	₹0 108304144.50 ₹0 16036.88 दि. 01.06.2026 तक + ब्याज एवं अन्य खर्च 03.06.2026 21.09.2026

दिनांक: 21.09.2026
प्राधिकृत अधिकारी, एक्सिस बैंक लि०

**कैमरो एस. आई. रैंजिमेंटल दुकानों के
आवंटन के लिए आवेदन**

1. एयर अफसर कमांडिंग, वायु सेना केन्द्रीय लेखा कार्यालय सुब्रोतो पार्क, नई दिल्ली -10, दिल्ली वा. विधवाओं/दुग्धो के दौरान मातृ एवं शाश्वत कर्मियों की विधवाओं, विकराना सैनिकों/पुर्व सैनिकों और पुर्व सैनिकों के जीवन-साथी/विधवाओं आदि से नई दिल्ली सुब्रोतो पार्क पैरिसर में उल्लिखित दुकानों के आवंटन के लिए आवेदन आमंत्रित किया जाता है।

क्रम संख्या	दुकान का नाम	काम्यलेखक का नाम	वर्ग
(अ)	वेक्टर शॉप	गंगा काम्यलेखक	उपयुक्त सभी वर्गों के लिए
(ब)	टूर टैक्सल एवं पैकर्स	गंगा काम्यलेखक	उपयुक्त सभी वर्गों के लिए
	मुरवर्श शॉप		
(स)	टैक्स कसलटेंट शॉप	संगम काम्यलेखक	उपयुक्त सभी वर्गों के लिए
(द)	फ्रिजिस्टोर शॉप	संगम काम्यलेखक	उपयुक्त सभी वर्गों के लिए

2. लागू नियम और शर्तें आवेदन पत्र में उल्लिखित है।

3. आवेदन पत्र दिनांक 24 सितम्बर 2026 से गैर संचालन ए एस सी ओ, सुब्रोतो पार्क नई दिल्ली -10, पुर शनिवार, रविवार और छुट्टियों को छोड़कर हर दिन सुबह 0800 बजे से दोपहर 1400 बजे के बीच उपलब्ध है। (टेली नं- 0112569047/23307359)। निम्निका के लिए आवेदन पत्र 500/- रुपये प्रति आवेदन के भुगतान पर प्राप्त किया जा सकता है। पूर्ण आवेदन जमा प्राप्ति की अंतिम तिथि 08 अक्टूबर 2026 (बन्याना) रोज। के साथ सुबह 09:00 बजे नम 5000/- रुपये (केवल पत्र चार हजार रुपये) को इ एन डि डिमांड ड्राफ्ट के रूप में होनी चाहिए, जो ओ आई सी एस आई फंड के पक्ष में नई दिल्ली में देय हो। दस्तावेजों की जांच के बाद वायु उन्मीलकों को उन्मीलकवा द्वारा दिए गए ईमेल और टेलीफोन नंबर (दोनो) के माध्यम से नीतामी को तारीख और समय के साथ में सूचित किया जाएगा।

[illegible]



उत्तर प्रदेश आवास एवं विकास परियोजना
कायस्थ आवास अभियाना-वागपुस व
जवाहर नगर, भेषपुर, वागपुस की



E-Mail: circle1@uwapv.com

पत्र सं ०-2077/म-11/603

दिनांक- 22.09.2026

अल्पकालीन ई-निविदा सूचना

कुल के पत्रांक-2075 /एम-11/ 601, दिनांक 22.09.2026 के माध्यम से अनिवार-आजमादक के थाना-भुसवरपुर के निगादा-प्रथम के 24 एच 24एस 24एस के 08 नग आवासिय भवनों के निर्माण कार्य के कृत के पत्रांक-2076 /एम-11/ 602, दिनांक 22.09.2026 के माध्यम से महामा गम्भी की विद्यापीठ परिसर में सड़कों की मरम्मत एवं जीर्णोद्धार कार्य के साथ-साथ पतिसरा से सड़कों के विचारों से सड़कों केन का कार्य एवं आसूचना कक्षासरा रेनगदर हास्टिंग कार्य की अत्यकालीन ई-निविदा सूचना आमंत्रित की गयी है। ई-निविदा से सम्बन्धित विस्तृत विवरण परियोजना की वेबसाइट www.uwapv.com एवं <http://elender.in> पर देखे जा सकते हैं। **अधीनस्थ अधिकारी**



एलीटकॉन इंटरनेशनल लिमिटेड

सीआईएन: L46305DL1987PLC396234

पंजीकृत कार्यालय: एप्लटी एफ 101, टीआर-442, चौथी मंजिल, 101, एनएच-19, सीआरआरआई,
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वेबसाइट: www.eliteconinternational.com

31 मार्च, 2026 को समाप्त तिमाही और वित्तीय वर्ष के लिए लेखापरीक्षित वित्तीय परिणामों का विज्ञापन

भारतीय प्रतिभूति और विनियम बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 47 के अनुसार, एतद्वारा नोटिस दिया जाता है कि एलीटकॉन इंटरनेशनल लिमिटेड के निदेशक मंडल ने 31 सितंबर, 2026 को आयोजित अपनी बैठक में, 31 मार्च, 2026 को समाप्त तिमाही और वित्तीय वर्ष के लिए कंपनी के लेखापरीक्षित स्टैंडअलोन और समेकित वित्तीय परिणामों पर विचार किया और उन्हें मंजूरी दी।

संपूर्ण वित्तीय परिणाम, लेखा परीक्षकों की रिपोर्ट के साथ योग्य राय और लेखापरीक्षा योग्यता के प्रभाव का विवरण, कंपनी की वेबसाइट <https://eliteconinternational.com/quarterly-results/> पर उपलब्ध हैं

और ये वीएसई लिमिटेड की वेबसाइटों www.bseindia.com पर भी उपलब्ध हैं।



लेखापरीक्षा योग्यता के प्रभाव पर संपूर्ण
लेखापरीक्षित वित्तीय परिणामों, लेखा परीक्षकों
की रिपोर्ट और विवरणों को एक्सेस करने
के लिए क्यूआर कोड को स्कैन करें।

निदेशक मंडल के लिए और उसकी ओर से
एलीटकॉन इंटरनेशनल लिमिटेड
हस्ता./-
प्रदीप कुमार
प्रबंध निदेशक
डीआईएन: 00209355
स्थान: नई दिल्ली
दिनांक: 22 सितंबर, 2026